

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.07.2018 AT 10.30 AM**



TRANSFER PETITION NO.	TP(PB) No. 81/388B/HDB/2017
COMPANY PETITION/APPLICATION NO.	IA No. 132/2017 in CP No. 03/2014
NAME OF THE COMPANY	Deccan Holdings Ltd
NAME OF THE PETITIONER(S)	SFIO
NAME OF THE RESPONDENT(S)	Deccan Holdings Ltd & Others
UNDER SECTION	388B

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N. Hariharan D.V. S. Rao Prasad & Partners for R. 17 K.V. Ramankrishna	Advocate	9440234074	Prasad
Vinod Varisreddy (R30)	Advocate	9963101017	Vinod Varisreddy

G. Bhupesh R13 – Advocate – 9966622805 –   
 o/o. R. Raghuraman Rao  
 Amir Barani. Advocate. – 9949216962 –   
 [DMR & DMR Associates] for DCNL-ex-mgt. - R1.

**ORDER**

None appeared for Petitioner / UOI. Counsels for Respondents are present who reported that CIRP is pending against 1<sup>st</sup> Respondent Company.

Therefore, list the matter on 13.08.2018.

  
Member (J)